

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 06th MAY, 2024, 10:30 A.M.

CP (IB) No. 23/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Agarwal Coal Corporation Pvt. Ltd. -Vs- Bharat Benefication & Power Pvt. Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Sumesh Dhawan, Adv.
 Mr. Praveen N. Surange, Adv.
 Ms. Mamta Surange, Adv.
 Ms. Vatsala Kak, Adv.
 Mr. Shaurya Shyam, Adv.
 Mr. Kholi Rakuzhuro, Adv.

For Respondent (s)

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ORDER

Ld. Counsel Mr. Sumesh Dhawan appears for the petitioner/ Operational Creditor. This petition has been filed under Section 9 IBC, 2016 for initiation of CIRP against the respondent/Corporate Debtor. Petitioner is directed to issue notice to the respondent by speed post as well as email. Registry is also directed to send notice to the respondent through email enclosing the today's daily order. After receipt of the notice, respondent shall file reply within three weeks' time. Copy thereof shall be served on the counsel on record for the petitioner. List the matter by 11.06.2024.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)